

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
COURT - 2

Item No.211 - IA 763 of 2022
In
CP(IB) 342 of 2020

Proceedings under Section 7 IBC

IN THE MATTER OF:

State Bank of India
V/s
Steelco Gujarat Ltd

.....Applicant

.....Respondent

Order delivered on 04/11/2022

Coram:

Dr. Deepti Mukesh, Hon'ble Member(J)
Ajai Das Mehrotra, Hon'ble Member(T)

PRESENT:

For the Applicant : Advocate, Mr. Jaimin Dave.

For Omkara Assets Reconstruction

Pvt. Ltd. the Respondent : Sr. Advocate, Mr. Krishnendu Datta, Sr. Advocate,
Mr. Tanuj Sud, Advocate, Mr. Ajay Kumar, Advocate,
Ms. Harshita Ahluwalia, Advocate, Ms. Stuti Vatsa.

For Respondent No. 5 : Sr. Advocate, Mr. Virender Ganda, Sr. Advocate,
Ms. Akansha Mathur, Advocate, Ms. Sreemantini
Mukherjee, Advocate, Mr. Vikas Mishra, Advocate,
Mr. Kartik Nagarkatti, Advocate, Mr. Varun Ahuja

ORDER

IA 763 of 2022

The learned Sr. Counsel Mr. Datta, learned Sr. Counsel Mr. Ganda seek & granted liberty to file short note of arguments within a week.

List on 21.11.2022 high on board.

-sd-

**AJAI DAS MEHROTRA
MEMBER (TECHNICAL)**

-sd-

**DR. DEEPTI MUKESH
MEMBER (JUDICIAL)**